



विदेश व्यापार महानिदेशालय
DIRECTORATE GENERAL OF
FOREIGN TRADE

OFFICE OF DIRECTORATE GENERAL OF FOREIGN TRADE
Vanijya Bhawan New Delhi -110011

SCOMET Minutes of Inter-Ministerial Working Group (IMWG) in DGFT

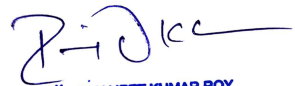
Minutes of Inter-Ministerial Working Group (IMWG) Meeting No. 02/2024-25 on Special Chemicals, Organisms, Materials, Equipment and Technologies (SCOMET) was held under the Chairmanship of Shri Lokesh H.D, Addl. DGFT, on 29.05.2024 at Vanijya Bhavan, New Delhi to consider the applications for export of dual use 'SCOMET' items.

2. Total 431 applications were considered by the IMWG , out of which total 125 cases were approved (out of which 52 approved on *post-facto* basis, 23 approved based on all NOCs received from the IMWG members/decision taken in the IMWG meeting, 50 applications approved subject to clear and unconditional NOC of one IMWG members). 23 applications have been dropped and 00 application have been rejected and 00 have been denied by IMWG members from the agenda. The remaining 283 applications have been deferred due to want of comments/NOC from concerned IMWG member agencies or information/clarification is awaited from the applicant firms.

3. After approval of applications by the IMWG and subject to fulfilling other conditions, the export authorizations are issued within three working days. The original copy of the export authorization is sent through **Speed post**, at the given address. The updated status of all SCOMET applications and export authorizations is available on the DGFT website and can be verified by any agency including customs from web link : rb.gy/htzqvc . The applicant can check the status of their cases from DGFT website from the above link and avoid sending emails for updated position unless in urgent cases.

4. After deliberations, the decisions of the IMWG on each online SCOMET application is indicated in the tabulated statement given below:

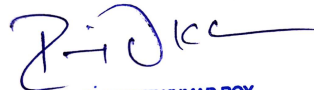
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1.	HQRSCMTAPPLY00000160AM24	Deferred
2.	HQRSCMTAPPLY00001212AM24	Deferred
3.	HQRSCMTAPPLY00001213AM24	Deferred
4.	HQRSCMTAPPLY00001214AM24	Deferred
5.	HQRSCMTAPPLY00001215AM24	Deferred
6.	HQRSCMTAPPLY00001230AM24	Deferred
7.	HQRSCMTAPPLY00001321AM24	Deferred
8.	HQRSCMTAPPLY00001451AM24	Approved subject to receipt of clear and unconditional NOC of one agency
9.	HQRSCMTAPPLY00001478AM24	Deferred


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33.	HQRSCMTAPPLY00001812AM24	Deferred


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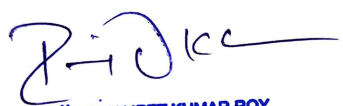
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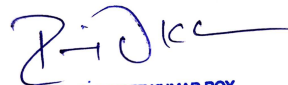
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281.	HQRSCMTAPPLY00000294AM25	Deferred
282.	HQRSCMTAPPLY00000296AM25	Deferred
283.	HQRSCMTAPPLY00000297AM25	Deferred
284.	HQRSCMTAPPLY00000298AM25	Deferred
285.	HQRSCMTAPPLY00000299AM25	Deferred
286.	HQRSCMTAPPLY00000300AM25	Deferred
287.	HQRSCMTAPPLY00000301AM25	Deferred


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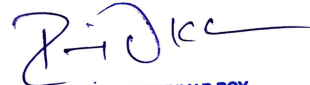
288.	HQRSCMTAPPLY00000302AM25	Deferred
289.	HQRSCMTAPPLY00000303AM25	Deferred
290.	HQRSCMTAPPLY00000304AM25	Deferred
291.	HQRSCMTAPPLY00000305AM25	Deferred
292.	HQRSCMTAPPLY00000306AM25	Deferred
293.	HQRSCMTAPPLY00000307AM25	Deferred
294.	HQRSCMTAPPLY00000308AM25	Deferred
295.	HQRSCMTAPPLY00000309AM25	Deferred
296.	HQRSCMTAPPLY00000310AM25	Deferred
297.	HQRSCMTAPPLY00000311AM25	Deferred
298.	HQRSCMTAPPLY00000312AM25	Deferred
299.	HQRSCMTAPPLY00000319AM25	Deferred
300.	HQRSCMTAPPLY00000322AM25	Deferred
301.	HQRSCMTAPPLY00000323AM25	Deferred
302.	HQRSCMTAPPLY00000324AM25	Deferred
303.	HQRSCMTAPPLY00000325AM25	Deferred
304.	HQRSCMTAPPLY00000326AM25	Deferred
305.	HQRSCMTAPPLY00000327AM25	Deferred
306.	HQRSCMTAPPLY00000328AM25	Deferred
307.	HQRSCMTAPPLY00000329AM25	Deferred
308.	HQRSCMTAPPLY00000330AM25	Deferred
309.	HQRSCMTAPPLY00000331AM25	Deferred
310.	HQRSCMTAPPLY00000332AM25	Deferred
311.	HQRSCMTAPPLY00000333AM25	Deferred
312.	HQRSCMTAPPLY00000334AM25	Deferred


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5. Apart from the applications as per the agenda placed before the committee as tabulated at Para 4 above, the Committee also reviewed applications earlier 'Approved subject to clear and un-conditional NOC of

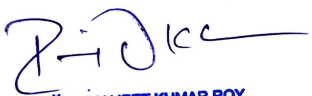
one IMWG member' in previous IMWG meetings and based on the new facts / comments received from the IMWG members, the decision was revised from 'Approved' to 'Deferred' or 'Rejected' as indicated against each case in the tabulated statement given below -

Sl. No	Firm's name and File No.	Remark
1.	HQRSCMTAPPLY00001192AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
2.	HQRSCMTAPPLY00001193AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
3.	HQRSCMTAPPLY00001440AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
4.	HQRSCMTAPPLY00001535AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
5.	HQRSCMTAPPLY00001539AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
6.	HQRSCMTAPPLY00001575AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
7.	HQRSCMTAPPLY00001582AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
8.	HQRSCMTAPPLY00001584AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
9.	HQRSCMTAPPLY00001585AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
10.	HQRSCMTAPPLY00001618AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
11.	HQRSCMTAPPLY00001695AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
12.	HQRSCMTAPPLY00001730AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
13.	HQRSCMTAPPLY00001747AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
14.	HQRSCMTAPPLY00001772AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
15.	HQRSCMTAPPLY00001775AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
16.	HQRSCMTAPPLY00001776AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
17.	HQRSCMTAPPLY00001778AM24	Approved subject to receipt of conditional NOC of one agency


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6. Cases which are Approved

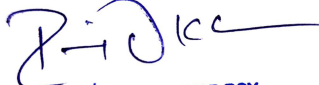
Sl. No	Firm's name and File No.	Remark
1.	HQRSCMTAPPLY00001362AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
2.	HQRSCMTAPPLY00001423AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
3.	HQRSCMTAPPLY00001248AM24	Approved
4.	HQRSCMTAPPLY00001249AM24	Approved
5.	HQRSCMTAPPLY00001534AM24	Approved
6.	HQRSCMTAPPLY00001579AM24	Approved
7.	HQRSCMTAPPLY00001614AM24	Approved
8.	HQRSCMTAPPLY00001726AM24	Approved
9.	HQRSCMTAPPLY00001823AM24	Approved
10.	HQRSCMTAPPLY00001825AM24	Approved
11.	HQRSCMTAPPLY00001831AM24	Approved
12.	HQRSCMTAPPLY00001850AM24	Approved
13.	HQRSCMTAPPLY00001856AM24	Approved
14.	HQRSCMTAPPLY00001861AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
15.	HQRSCMTAPPLY00001862AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
16.	HQRSCMTAPPLY00001863AM24	Approved
17.	HQRSCMTAPPLY00001885AM24	Approved
18.	HQRSCMTAPPLY00001887AM24	Approved
19.	HQRSCMTAPPLY00001896AM24	Approved
20.	HQRSCMTAPPLY00001902AM24	Approved
21.	HQRSCMTAPPLY00001698AM24	Approved
22.	HQRSCMTAPPLY00001855AM24	Approved
23.	HQRSCMTAPPLY00001891AM24	Approved
24.	HQRSCMTAPPLY00001898AM24	Approved


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Ministry of Commerce & Industry

25.	HQRSCMTAPPLY00001943AM24	Approved subject to receipt of clear and unconditional NOC of one agency
26.	HQRSCMTAPPLY00000029AM25	Approved
27.	HQRSCMTAPPLY00000822AM23	Approved

7. Cases which are DROPPED/REJECTED

Sl. No	Firm's name and File No.	Remark
1.	HQRSCMTAPPLY00001781AM24	DROPPED
2.	HQRSCMTAPPLY00001381AM24	DROPPED
3.	HQRSCMTAPPLY00001527AM24	DROPPED
4.	HQRSCMTAPPLY00001593AM24	DROPPED
5.	HQRSCMTAPPLY00001635AM24	DROPPED
6.	HQRSCMTAPPLY00001636AM24	DROPPED
7.	HQRSCMTAPPLY00001637AM24	DROPPED
8.	HQRSCMTAPPLY00001638AM24	DROPPED
9.	HQRSCMTAPPLY00001639AM24	DROPPED
10.	HQRSCMTAPPLY00001657AM24	DROPPED
11.	HQRSCMTAPPLY00001696AM24	DROPPED
12.	HQRSCMTAPPLY00001702AM24	DROPPED
13.	HQRSCMTAPPLY00001784AM24	DROPPED
14.	HQRSCMTAPPLY00001877AM24	DROPPED
15.	HQRSCMTAPPLY00000142AM25	DROPPED
16.	HQRSCMTAPPLY00000124AM25	DROPPED
17.	HQRSCMTAPPLY00000125AM25	DROPPED
18.	HQRSCMTAPPLY00000126AM25	DROPPED
19.	HQRSCMTAPPLY00001651AM24	DROPPED
20.	HQRSCMTAPPLY00001701AM24	DROPPED
21.	HQRSCMTAPPLY00001801AM24	DROPPED


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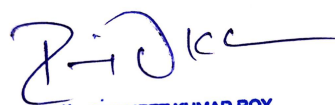
22.	HQRSCMTAPPLY00001826AM24	DROPPED
23.	HQRSCMTAPPLY00001829AM24	DROPPED

8. Cases for Ex-Post- Facto approval

Sl. No	Firm's name and File No.	Remarks
1.	HQRSCMTAPPLY00001087AM23	Approved Post Facto
2.	HQRSCMTAPPLY00000986AM24	Approved Post Facto
3.	HQRSCMTAPPLY00001511AM24	Approved Post Facto
4.	HQRSCMTAPPLY00001512AM24	Approved Post Facto
5.	HQRSCMTAPPLY00001592AM24	Approved Post Facto
6.	HQRSCMTAPPLY00001644AM24	Approved Post Facto
7.	HQRSCMTAPPLY00001652AM24	Approved Post Facto
8.	HQRSCMTAPPLY00001659AM24	Approved Post Facto
9.	HQRSCMTAPPLY00001741AM24	Approved Post Facto
10.	HQRSCMTAPPLY00001762AM24	Approved Post Facto
11.	HQRSCMTAPPLY00001766AM24	Approved Post Facto
12.	HQRSCMTAPPLY00001795AM24	Approved Post Facto
13.	HQRSCMTAPPLY00001822AM24	Approved Post Facto
14.	HQRSCMTAPPLY00001827AM24	Approved Post Facto
15.	HQRSCMTAPPLY00001828AM24	Approved Post Facto
16.	HQRSCMTAPPLY00001838AM24	Approved Post Facto
17.	HQRSCMTAPPLY00001840AM24	Approved Post Facto
18.	HQRSCMTAPPLY00001848AM24	Approved Post Facto
19.	HQRSCMTAPPLY00001854AM24	Approved Post Facto
20.	HQRSCMTAPPLY00001860AM24	Approved Post Facto
21.	HQRSCMTAPPLY00001880AM24	Approved Post Facto
22.	HQRSCMTAPPLY00001907AM24	Approved Post Facto


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23.	HQRSCMTAPPLY00001955AM24	Approved Post Facto
24.	HQRSCMTAPPLY00000005AM25	Approved Post Facto
25.	HQRSCMTAPPLY00000009AM25	Approved Post Facto
26.	HQRSCMTAPPLY00000015AM25	Approved Post Facto
27.	HQRSCMTAPPLY00000023AM25	Approved Post Facto
28.	HQRSCMTAPPLY00000032AM25	Approved Post Facto
29.	HQRSCMTAPPLY00000047AM25	Approved Post Facto
30.	HQRSCMTAPPLY00000055AM25	Approved Post Facto
31.	HQRSCMTAPPLY00000067AM25	Approved Post Facto
32.	HQRSCMTAPPLY00000108AM25	Approved Post Facto
33.	HQRSCMTAPPLY00000109AM25	Approved Post Facto
34.	HQRSCMTAPPLY00000117AM25	Approved Post Facto
35.	HQRSCMTAPPLY00000121AM25	Approved Post Facto
36.	HQRSCMTAPPLY00000122AM25	Approved Post Facto
37.	HQRSCMTAPPLY00000130AM25	Approved Post Facto
38.	HQRSCMTAPPLY00000134AM25	Approved Post Facto
39.	HQRSCMTAPPLY00000135AM25	Approved Post Facto
40.	HQRSCMTAPPLY00000138AM25	Approved Post Facto
41.	HQRSCMTAPPLY00000146AM25	Approved Post Facto
42.	HQRSCMTAPPLY00000154AM25	Approved Post Facto
43.	HQRSCMTAPPLY00000163AM25	Approved Post Facto
44.	HQRSCMTAPPLY00000168AM25	Approved Post Facto
45.	HQRSCMTAPPLY00000179AM25	Approved Post Facto
46.	HQRSCMTAPPLY00000183AM25	Approved Post Facto
47.	HQRSCMTAPPLY00000190AM25	Approved Post Facto
48.	HQRSCMTAPPLY00000191AM25	Approved Post Facto
49.	HQRSCMTAPPLY00000202AM25	Approved Post Facto


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50.	HQRSCMTAPPLY00000219AM25	Approved Post Facto
51.	HQRSCMTAPPLY00000235AM25	Approved Post Facto
52.	HQRSCMTAPPLY00001841AM24	Approved Post Facto

Note on various terminologies used in the Minutes of the SCOMET meeting:

(i) **Deferred cases:** Cases which are shown as Deferred imply pending for want of comments/NOC from the concerned Technical Agencies or requirement of additional information/clarification from the applicant firm.

(ii) **Approved cases:** Cases which are shown as approved implies that the IMWG has recommended for grant of export authorization for the item and quantity applied for, with or without conditions. An SMS/E-mail alert with reference number of application is sent once the case is electronically approved on the IMWG portal.

(iii) **Approved post-facto:** Cases which are shown as Approved post-facto implies that approval against those cases have already been issued by DGFT (Hqrs), with the approval of Chairman, IMWG in terms of Para 2.74(IX) of HBP (Handbook of Procedure 2015-20).

(iv) **Returned without action:** Cases which are shown as Returned without action implies that application is incomplete in its basis parameters and cannot be processed even after submission of additional documents provided by the firm. In such cases, an email will be sent by SDCOMET Cell notifying the deficiency and advise to the firm to file fresh application.

(v) **Denied:** Cases which are shown as Denied implies that application has been considered by the IMWG and after due consideration, the case has not been approved due to end use / user concern or break in supply chain.

(vi) **Dropped:** Cases which are shown as Dropped implies that application has been considered by the IMWG and after due consideration, it has been decided that the case cannot be processed in the present form and a fresh application need to be filed by the applicant firm with complete and correct documents. Applications withdrawn by the exporters are also included in this category.

(vii) **Issue of export license by DGFT (Hqrs):** W.e.f. 06.07.2018, the export licenses / authorizations for approved SCOMET applications are issued centrally by DGFT (Hqrs) generally within three working days from issue of Minutes of IMWG meeting subject to all mandatory compliance. An SMS/E-mail alert with reference number of application is sent twice to the applicant, first when the case is electronically approved on the IMWG portal and secondly when export license is generated.

(viii) **Note :** As a procedure, SCOMET Export Authorisations are generally not handed over physically to the applicant firms and sent through Speed Post only.


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